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CENTRAL ELECTRICITY REGULATORY COMMISSION (TERMS AND CONDITIONS FOR DETERMINATION OF TARIFF) REGULATIONS, 2001:

- (i) Regulation 2.5 r/w Regulation 1.9 Taking over of Thermal Power Station - Excess expenditure -Fixation of tariff - Held: Basis for fixation of tariff has to be the "actual capital expenditure" incurred on the completion of the project - But where the actual expenditure exceeds the approved expenditure, the excess so incurred can be taken into consideration to the extent the same is allowed by Central Electricity Authority or an appropriate independent agency nominated for the purpose -In the instant case, CERC had on a prudent check disallowed a substantial part of the excess that was claimed by respondent-NTPC and the claim allowed had been conceded by appellant-Corporation to have been actually spent by respondent for completion of project.
- (ii) Regulation 2.5 Fixation of tariff Reference to CEA or independent agency Held: In the instant case, prayer for additional capitalization was made by respondent-Corporation and considered by CERC after Electricity Act 2003 had come into force The new legislation did not set out any role for CEA, in the matter of approval of schemes for generating companies or the capital expenditure for the completion of such projects However, on

facts, since the issue of actual expenditure had been concluded by admission of appellant, and in the absence of any question relating to the nature of the expenditure, the absence of a reference to CEA cannot be said to have caused any miscarriage of justice for the appellant or vitiated the tariff fixation by CERC.

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CENTRAL EXCISE RULES, 1944:

(i) rr. 57-A(4) and (5) r/w r.57-A(6) and (1) -Notification No. 58/97-CE(NT) dated 1.9.1997 -Deemed MODVAT credit - Claimed by manufacturer of final product - Adjudicating authority and appellate authority ordered recovery of the amount on the ground that the supplier of inputs had not discharged full duty liability - Held: In the instant case, a declaration was given by manufacturer of inputs indicating that excise duty had been paid on the said inputs under the Act -Further, the said inputs were directly received from manufacturer and not purchased from the market -When the prescribed procedure has been duly followed by assessee-manufacturer of final products, it cannot be said that the assessee has not taken reasonable care as prescribed in the notification - Orders of adjudicating authority and appellate authority rightly quashed by Tribunal and High Court - Notification No. 58/97-CE (NT) dated 1.9.1997 - Clause (6) - Customs Tariff Act, 1975 s. 3 - Central Excise Act, 1944.

(ii) s.57-A(6), Proviso - Credit of duty of excise or additional duty - Held: The proviso postulates and requires "reasonable care" and not verification from the department whether the duty stands paid by the manufacturer-seller. Commissioner of Central Excise, Jalandhar v.	623
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CONTEMPT OF COURT:

Contempt petition alleging non-compliance of Court's order - Held: The exercise of contempt jurisdiction is summary in nature and an adjudication of the liability of the alleged contemnor for wilful disobedience of the court is normally made on admitted and undisputed facts - In the instant case, no case for omission of any contempt of Court's order is made out.

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Esha Bhattacharjee v. Managing Committee of Raghunathpur Nafar Academy and Ors.

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has to be approached within a reasonable time - In the instant case, appointment of appellant was within the knowledge of respondent from day one, but he did not take any steps for a long time - Period of 9 years and 11 months, is an inordinate delay to pursue the remedy and that too without submitting any cogent reason therefor - Court has no power to condone the same in such a case - Maharashtra Employees of Private Schools (Conditions of Service) Regulation Act, 1977 - s. 9 - Appeal.

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(Also see under: Indian Medical Council Act, 1950; and Medical Colleges Regulation (Amendment 2010 Part-II))

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(2) Managing committee of school - Noncompliance of court's order - Inordinate delay in filing appeal - Held: The persons who are nominated or inducted as members or chosen as Secretaries of the managing committees of schools are required to behave with responsibility and not to adopt a casual approach - A statutory committee cannot remain totally indifferent to an order passed by court.

(Also see under: Delay/Laches)

Esha Bhattacharjee v. Managing Committee of Raghunathpur Nafar Academy and Ors.

ELECTRICITY ACT, 2003:

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(Also see under: Central Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff) Regulations, 2001)

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INDIAN MEDICAL COUNCIL ACT, 1956: ss. 10A and 19A - Held: s.10A, mandates the when a new medical college is to be established or the number of seats to be increased, the permission of Central Government is a presequisite - s.19A obliges MCI to prescrib minimum required standards for medical education and the recommendations made by MCI to Central	ed le e- e on	

Government carry considerable weight - In the instant case, MCI constantly on all the occasions recommended to Central Government not to renew permission for admission of the third batch for the academic year 2008-09, but in spite of the same a Central Team was appointed, a favourable report was got and permission was accorded by Centra Government for the year 2008-09, which was the subject matter of CBI investigation. Rohilkhand Medical College & Hospital, Bareilly v. Medical Council of India & Anr	692
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MEDICAL COLLEGES REGULATION (AMENDMENT 2010 PART II):

Clause 8(3)(1)(d) - Revocation of permission/ recognition for award of MBBS degree - Approval for renewal of permission to Medical College for increased intake from 100 to 150 seats for academic year 2013-2014 - Revoked by MCI on receipt of information from CBI with regard to conspiracy between the Chairman of the Medical College on the one hand and public functionaries of Union Ministry and Government Hospital on the other - Held: CBI investigation has revealed that fraud was practiced by the Central team as well as the college to get the sanction for the 3rd batch of MBBS students for the academic year 2008-09 -That was sufficient for MCI to take action, and revoke the letter of permission granted for academic year 2013-14 - The decision of MCI is in accordance with Regulations 8(3)(1)(d) -Minimum Standard Requirements for the Medical College for 100 Admissions Annually Regulations, 1999.

(Also see under: Indian Medical Council Act, 1950) Rohilkhand Medical College & Hospital,	
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inspection of slaughter houses by respective State Animal Welfare Boards - It is of extreme importance that State Governments, State Animal Welfare Boards, Pollution Control Board etc. should scrupulously follow the guidelines issued by MoEF, in obedience to the direction given by the Court on 10.10.2012 - State Governments further directed to implement the provisions of the Act as well as the guidelines issued by the MoEF, and file an action taken report - Environment Protection Act, 1986, the Solid Wastes (Management and Handling) Rules, 2000 - Prevention of Cruelty to Animals (Establishment And Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000.

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RAJASTHAN WAKF ACT, 1995:

s. 85 r/w ss. 5, 6 and 7 - Bar of jurisdiction of civil court - Jurisdiction of Tribunal - Explained - Held: In the instant case, the suit is for cancellation of sale deed, rent and for possession as well as rendition of accounts and for removal of trustees - Suit for possession and rent as also for cancellation of sale deed is to be tried by civil court - However, suit pertaining to removal of trustees and rendition of accounts would fall within the domain of the Tribunal - Since the suit was filed much before the Act came

into force, the civil court, where the suit was filed, will continue to have the jurisdiction over the issue and would be competent to decide the same - Jurisdiction.

Bhanwar Lal & Anr. v. Rajasthan Board of Muslim Wakf & Ors. 721

SERVICE LAW:

(1) Pension - Service qualifying for pension - Service in Punjab Education Department - Reckoning of for pension on superannuation from Punjab School Education Board - Held: Employee is entitled to get benefit of Notification dated 17.03.2011 issued by Punjab School Education Board and shall be eligible to add his service qualifying for superannuation pension - Punjab School Education Board (Employees Pension, Provident Fund and Gratuity) Regulations, 1991 - Regulation 6.

Punjab School Education Board v. Dalip
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(2) Promotion:

- (i) (a) Ad hoc promotion Granted to junior Held: A senior has right to be considered even for adhoc promotion - If seniors are eligible as per the rules and there is no legal justification to ignore them, the employer, at his whim or caprice, cannot extend the promotional benefit to a junior on ad hoc basis.
 - (b) Adhoc promotion Granted to junior Belated claim by seniors to promote them from the date their junior was granted ad hoc promotion However on regular promotion, their seniority in promotional post maintained Held: Though claim of promotion is based on the concept of equality

and equitability, relief has to be claimed within a reasonable time - In the instant case, cause of action had arisen for assailing the order when junior employee was promoted on ad hoc basis - A stale claim of getting promotional benefits should not have been entertained by Tribunal and accepted by High Court - Direction given by Tribunal which has been concurred with by High Court, being unsustainable in law, is set aside - Delay/laches.

(c) Service matters - Limitation - Held: The issue of limitation or delay and laches should be considered with reference to the original cause of action - A mere submission of representation to competent authority does not arrest time.

State of Uttaranchal and Anr. v. Sri Shiv Charan Singh Bhandari and Ors. 609

(ii) Promotion - Time bound promotion - Granted to appellant in 1998 - Promotion subsequently found to be irregular as appellant had not passed the required examination - Orders issued in 2009 for cancellation of the promotion - Held: On facts, not justified - The appellant was not at all in any way at fault - It was a time bound promotion which was given to him and some eleven years thereafter, the Government Authorities woke up - Moreover, appellant had passed the required examination subsequently in 2007 much before the cancellation orders were issued in 2009 - Approach of the Government authorities was totally unjustified.

Kusheswar Nath Pandey v. State of Bihar & Ors. 593

(3) (i) Seniority between direct recruits and promotee Assistant Engineers - Held: Appellants were promoted as Assistant Engineers much later

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than respondents-Assistant Engineers (direct recruits) had started discharging their functions as Assistant Engineers in RD Department -Respondents had completed five years service as Assistant Engineers and under the relevant rules were eligible to be promoted as Assistant Executive Engineers - Consequently, they were duly promoted as Assistant Executive Engineer - Thus, the action taken by State Government cannot be said to be either arbitrary or violative of Art. 14 or 16 of Constitution of India.

(ii) Quota for promotion to post of Assistant Executive Engineer - Held: For promotion to the post of Assistant Executive Engineer (RD), more than one mode of recruitment i.e. promotion from Assistant Engineer (RD) and recruitment by transfer from the feeder category of Junior Engineer and Senior Draughting Officer have been recognised and stipulated -Therefore, rules providing ratio of 6:2:1 cannot be said to be violative of Art.14 or 16 of the Constitution - Further, fixation of quota/ratio is the prerogative of the executive and, in the instant case, the ratio was fixed in the service rules framed under Art.309 of the Constitution - Constitution of India, 1950 - Arts. 14, 16 and 309.

Tamil Nadu Rural Development Engineers Association v. The Secretary to Government Rural

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SOLID WASTES (MANAGEMENT AND HANDLING) **RULES, 2000:**

(See under: Prevention of Cruelty to Animals (Slaughter House) Rules, 2000) 641 STAMP ACT, 1899:

s.28 r/w Art.5 (b-1) of Schedule 1B [as applicable to State of Uttarakhand] and ss.33, 38 and 47A -Deficit stamp duty - Agreements for sale executed in favour of appellant - Presented before Deputy Registrar for registration - Matter referred by him to Assistant Commissioner (Stamp and Registration) who held that the stamp duty paid on the documents was deficient and directed appellant to make up for the deficit stamp duty alongwith penalty imposed as well as interest - Writ petitions in High Court - Partial relief given to appellant modifying the orders of Deputy Registrar - Held: The subject matter of the documents fell u/s.33 -Subsequent conduct of the parties in cancelling the agreements cannot be a reason for not taking action u/s.33/38 - High Court accepted that at the relevant time stamp duty was payable @ Rs. 80/- per thousand whereas the Assistant Commissioner (Stamps) had calculated the same @ Rs. 125/- per thousand - Stamp duty payable was reduced and relief to that extent has already been given - Likewise, High Court also set aside the order of Assistant Commissioner (Stamps) in so far as the interest payment was imposed upon the appellant - In any case, High Court reduced the penalty to 15% of the deficit stamp duty, thereby giving sufficient succour to the appellant - No further relief can be granted to appellants.

M/s Tirupati Developers v. State of Uttarakhand & Ors.

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